Central Administrative Tribunal Jammu Bench, Jammu

Hearing through video conferencing

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O.A. No.61/1258/2020

This the 17th day of December, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J) Hon'ble Mr. Anand Mathur, Member (A)

1. Waseem Hassan Dar, Aged 35 years, S/o Late Ghulam Dar, R/o Nowhamam, Sopore, District Baramulla.

.....Applicant

By Advocate: Mr. Kaiser Ali

Versus

- Union Territory of Jammu & Kashmir through Commisioner/Secretary to Government, Public Health Engineer Department Civil Secretariat, Srinagar/Jammu.
- 2. Executive Engineer, PHE, Mechanical Division, North Sopore Kmr..
- 3. Assistant Executive Engineer, PHE, Mechanical Sub Division, Sopore Kmr Respondents

(By Advocate: Mr. Amit Gupta, A.A.G.)

ORDER (ORAL)

Hon'ble Mr. Anand Mathur, Member (A)

The applicant in the instant O.A. is working as a Junior Assistant in the office of respondent no.3 at PHE Mechanical Sub Division, Sopore and he is aggrieved by his suspension order dated 19.11.2019 issued by the respondents and non-payment of subsistence allowance.

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- 2. During the course of arguments, learned counsel for the applicants submitted that the applicants will be satisfied if a direction is given to respondents/competent authority to Review his suspension order dated 19.11.2019 as per Rule 31 of CCA (CCS) Rule 1956 and to pass a reasoned and speaking order within a stipulated period of time. Learned counsel for applicant also requested that the payment of subsistence allowance for suspension period may also be considered and disbursed.
- 3. Looking to the limited prayer made by learned counsel for the applicant, O.A is disposed of at the admission stage itself, with a direction to the respondents/competent authority, to Review the suspension order dated 19.11.2019 as per Rule 31 of CCA (CCS) Rule 1956 and pass a reasoned and speaking order within two weeks from the date of receipt of copy of this order. Respondents shall also consider the question of payment of subsistence allowance during suspension period and disburse the same within the period mentioned above. It is made clear that we have not expressed any opinion on the merits of the case. No costs.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

Mks

